

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.116. - **IA/404(AHM)2022**  
ITEM No.117 - **IA/527(AHM)2022 in IA/404(AHM)2022**  
ITEM No.118 - **IA/439(AHM)2021**  
ITEM No.119 - **IA/580(AHM)2021**  
ITEM No.120 - **IA/826(AHM)2021**  
ITEM No.121 – **IA/255(AHM)2022**  
ITEM No.122 - **IA/47(AHM)2022 in IA/324(AHM)2021**  
ITEM No.123 - **IA/92(AHM)2022**  
ITEM No.124 - **IA/193(AHM)2022**

In  
CP(IB) 321 of 2020

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Bank of Baroda

.....Applicant

V/s

Sintex Prefab & Infra Ltd

.....Respondent

**Order delivered on ..30/08/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant	:Mr. Jaimin Dave, Advocate, Mr. Sidharth Kaushik(IA No. 826 of 2021), Mr. Alay Shah, Adv. with Mr. Raheel Patel, Adv.(IA 193 of 2022).
For the RP	:Mr. Monaal Davawala, Advocate
For the Resolution Applicant	: Mr. Jay Kansara, Sr. Advocate a.w. Ms. Aaksha Sajnani, Advocate
For the Suspended Management:	Mr. Arjun Sheth, Advocate
For the Respondent	:Mr. Alay Shah, Adv. with Mr. Raheel Patel, Adv. (IA 92 of 2022) for R-6.

**ORDER**

**IA/580(AHM)2021, IA/826(AHM)2021, IA/255(AHM)2022, IA/193(AHM)2022**

Applications are filed by the various Creditors of the Corporate Debtor directing the RP to consider their claims. RP has filed the reply therein. RP has filed

application for approval of the resolution plan. However, before we take up that application, we will proceed with abovementioned applications in priority.

IA/580(AHM)2021, IA/826(AHM)2021, IA/255(AHM)2022, IA/193(AHM)2022 stands adjourned to 21.09.2022.

Remaining matters stand adjourned to 10.10.2022.

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**